

8.

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 159/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Nikhil Intermediates Pvt Ltd.  
V/s.  
Vintex Rubber Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. *CS Palak Shastri* company Secretary on behalf of *MS Shilpi*  
2. *Thapper & Associates*

**ORDER**

Learned PCS Ms. Palak Shastri i/b Learned PCS Ms. Shilpi Thapper present for Operational Creditor/Petitioner. None present for Respondent.

Registry is directed to issue fresh notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 01.12.2017 for objections of Respondent, if any, and for hearing before admission.

*Manori*

**MANORAMA KUMARI  
MEMBER JUDICIAL**

*B. Raveendra Babu 20.11.17*

**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.